

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 433/93
F.A. No.

DATE OF DECISION 01/9/1993

Shri K.H.Ramjibhai & Anr. Petitioner

Mr.P.H.Pathak Advocate for the Petitioner(s)

Versus

Union of India & Anr. Respondent

Mr.Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

1. Shri Kher Hargovind Ramjibhai
2. Shri Kaliya Vajubhai Popatbhai

Both addressed to:
At Post: Bala Road,
Taluka: Vadhvan, District:
Surendranagar.

: Applicants

Versus

1. Union of India
Notice to be served through:
General Manager,
Telecommunications Deptt.,
Navrangpura, Ahmedabad.
2. Telecom District
Engineer, New Telecom Building,
Nr. Alankar Cinema,
Surendranagar-363001.

: Respondents

ORAL JUDGMENT

O.A./433/93

Date: 1/9/1993

Per: Hon'ble Mr. N.B. Patel : Vice Chairman

At the request of Mr. P.H. Pathak and with concurrence of Mr. Akil Kureshi, we direct the respondents to decide the representations made by the applicants in December, 1992, January 1993 & March, 1993, in accordance with judgments, if any, of this Tribunal and in accordance with law within six weeks from the date of the receipt of a copy of this order by them. In view of these directions, Mr. Pathak seeks permission to withdraw the application with liberty to file fresh application in case the applicants are aggrieved by the decision that may be taken on

their representations. Permission granted, accordingly.
Application stands disposed of as withdrawn.



(V. Radhakrishnan)
Member (A)



(N. B. Patel)
Vice Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Application No. 02/433/93 of 199

Transrer Application No. Old writ Pet. No.

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is ift for consignment to the Record Room (Decided).

Dated : 05/10/93

Countersigned :

[Signature]
05/10/93

92 Section Officer / (ST) Court Officer

Sign. of [Signature] the Dealing Assistant.

